

(e) if so, the details thereof and the time by which assistance is likely to be released?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) Government of Japan did not approve additional tranches of OECF loan after the release of first instalment of Yen 2.85 billion in 1986 for the Sardar Sarovar Project. A team constituted by Government of India is negotiating with M/s Sumitomo Corporation for finalisation of supplier's credit for supply of TG sets.

(c) Yes, Sir.

(d) and (e) The Additional Central Assistance (ACA) is provided for State Plans within the framework of the Gadgil formula and is not relatable to any specific project. Therefore, the ACA release was not considered.

United India Insurance Company

2652. SHRI MOHAN RAWALE : Will the Minister of FINANCE be pleased to state :

(a) whether some cases have been registered against some top officials of the United India Insurance Company for cheating the Company of more than Rs. 35 crore and helping a foreign firm to gain pecuniary advantages;

(b) if so, the details thereof; and

(c) the action taken against these officials?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) CBI have registered an RC No. 49 (A)/97 dated 3.7.1997 against four officials of 'United India'. The case pertains to wrongful gain of \$ US 6.76 Millions and Rs. 1.05 Crores to a private accused firm in the matter of re-insurance claims.

(c) The case is still under investigation by CBI.

[Translation]

Agitation by Textile Mill Workers at Kanpur

2653. SHRI JAGAT VIR SINGH DRONA : Will the Minister of TEXTILES be pleased to state :

(a) whether the labourers demonstrated under the banner of Textile Mill Workers Union on April 14, 1998 at the headquarters of the N.T.C. at Kanpur in Uttar Pradesh;

(b) if so, the reasons therefor; and

(c) the details of the steps taken by the State Government and the Textiles Ministry for the solution of the problems of contract labourers?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) A demonstration was held on 13.4.98 by a large number of contractors' labour at the main gate of NTC (UP) Ltd., Kanpur.

(b) The main demands of the contractors labour were as under :

1. Contractors labour should be taken back, paid back wages since June, 1993 and be given employment.
2. They should be paid wages like mill workers.
3. Mills should be started with full capacity.

(c) NTC (UP) Ltd. is not under any obligation to reinstate the contractors' labourers who were employed by the contractors for specific items of work. Moreover, NTC (UP) Ltd. is a sick Industrial Company in respect of which the BIFR issued show cause notice for winding up. The Company is also facing acute shortage of working capital. It cannot therefore accede to the demands of the labourers. The Distt. Administration, Kanpur has been requested to take adequate steps to safeguard the property and employees of the NTC (UP) Ltd.

[English]

Assistance by IDBI

2654. SHRI GORDHANBHAI JADAVBHAI JAVIYA : Will the Minister of FINANCE be pleased to state :

(a) the number of applications received by the IDBI from the entrepreneurs of various States for financial assistance during the last three years, State-wise;

(b) the number of applications sanctioned out of these during the aforesaid period, State-wise; and

(c) the unit-wise details of the financial assistance provided by the IDBI during the said period, year-wise?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The number of applications received by Industrial Development Bank of India (IDBI) from entrepreneurs of various States and number of applications sanctioned during the last three years is in the attached Statement-I.

(c) The details of assistance disbursed by IDBI to units in various States during 1995-96, 1996-97 and 1997-98 are given in the attached Statement-II.

In accordance with the practices and usages customary among banks and in conformity with provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial institutions (Obligations as to Fidelity and Secrecy) Act, 1983, the information relating to unit-wise details cannot be divulged.